## CENTRAL ELECTRICITY REGULATORY COMMISSION New Delhi

## Petition No. 53/MP/2022

Subject	:	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of Additional Expenditure on installation of various Emission Control Systems at Chandrapura Thermal Power Station Unit-7 & 8 having an installed capacity of 500 MW (2x250 MW) in compliance of Ministry of Environment and Forest and Climate Change, Government of India Notification dated 7.12.2015.
Petitioner	:	Damodar Valley Corporation (DVC)
Respondents	:	Madhya Pradesh Power Management Company Limited (MPPMCL) & 3 Ors.
Date of Hearing	:	20.6.2023
Coram	:	Shri I. S. Jha, Member Shri Arun Goyal, Member Shri P. K. Singh, Member
Parties Present	:	Shri Bharath Gangadharan, Advocate, DVC Shri Aashwyn Singh, Advocate, DVC Shri Kunal Singh Advocate, TPDDL Shri Mansoor Ali Shoket, Advocate, TPDDL Shri Nitin Kala, Advocate, TPDDL Shri Ravi Dubey, Advocate, MPPMCL Shri Sachin Dubey, BRPL and BYPL

## **Record of Proceedings**

The instant petition has been filed under Regulation 29 of the 2019 Tariff Regulations, inter-alia, seeking approval of Additional Capital Expenditure (ACE) on account of installation of various Emission Control Systems (ECS) at Chandrapura Thermal Power Station for its Unit 7 and 8 (2x250 MW) in compliance with Notification dated 7.12.2015 issued by the Ministry of Environment and Forests and Climate Change, Government of India.

2. The Commission observed that the Petitioner has not yet finalised the tender for installation of proposed emission control system, and as such advised that to consider withdrawing the instant petition and file a fresh petition after finalization of the bids and discovery of price/ cost of installation of emission control system in compliance of the MoEF&CC notification.



3. Learned counsel for the Petitioner sought a short adjournment. It is submitted that he would like to take instruction from his client regarding the Commission's observance to withdraw the present petition with a liberty to file a fresh petition after finalisation of the cost of the emission control system.

4. The Commission allowed the request of the learned counsel and adjourned the matter.

5. The petition will be listed for further hearing on 28.7.2023.

## By order of the Commission

sd/-(V. Sreenivas) Joint Chief (Law)

